

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O.A. No. 424/90  
~~XXXXX~~

X89C

DATE OF DECISION 13.6.90

V.K. Pushpan \_\_\_\_\_ Applicant (s)

MR Rajendran Nair, \_\_\_\_\_ Advocate for the Applicant (s)

Versus

Sr. Supdt. of RMS, EKM and \_\_\_\_\_ Respondent (s)  
two others

TPM Ibrahim Khan \_\_\_\_\_ Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P. Mukerji, Vice Chairman

The Hon'ble Mr. A.V. Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT  
(Shri S.P. Mukerji, Vice Chairman)

This application has been filed on 28th May, 1990  
under Section 19 of the Administrative Tribunals Act.

2. We have heard the arguments of the learned counsel for both the parties on this application in which the applicant has prayed that the vacancies falling in the quota fixed for promoting the lower grade officers should be got filled up through the selection process in the Ernakulam Division in accordance with the Circular at Annexure-I. It appears that on the presumption that there would be no vacancies in the Ernakulam Division, the examination contemplated in that Circular for various divisions in the Kerala Circle was not being held in the Ernakulam Division.

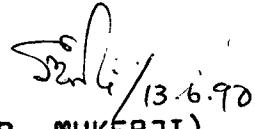
3. The learned counsel for the respondents has now submitted a statement and has argued before us indicating that

originally when the Circular was issued no vacancy in Ernakulam Division could be visualised and accordingly no action was initiated for holding the Departmental Examination in the Ernakulam Division. The learned counsel indicated that 17 vacancies in Ernakulam Division in the cadre of Sorting Assistants have now been identified. Accordingly, since the examination is to be held on the 5th of August, 1990 we visualise no difficulty for the respondents for holding the Departmental Examination in Ernakulam Division also as in case of other Divisions. The learned counsel for the respondents indicated that it will be possible to hold such an examination in the Ernakulam Division if a direction to the Circle Office is issued.

4. In the facts and circumstances we close this application with the direction that the Departmental Examination visualised in Annexure-I dated 6.2.90 should be held in Ernakulam Division also in respect of the vacancies which fall in the Departmental quota. The applicant should also be considered for selection in case he is eligible in accordance with the Recruitment Rules.

5. A copy of this order may be issued to the respondents immediately so that no time is lost for arranging the examination in Ernakulam Division also. There will be no order as to costs.

  
(A.V. HARIDASAN)  
JUDICIAL MEMBER

  
(S.P. MUKERJI)  
VICE CHAIRMAN

13.6.90

Ksn.